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managed if there are five working days in a week with the result that power consumption in the running of offices can be very much saved ? And this being the prime consideration as regards the power crisis, 1 think it is a very laudable proposal. Since the consideration, as the Minister says, is that the working hours should not be reduced, the same working hours can be managed with five working days in a week i and in many countries of the world this is being done. Why can't we do it ?

SHRI RAM NIWAS MIRDHA : Sir, these are exactly the considerations in the context of oil problem to save energy and fuel. But, Sir, the reaction of the staff side members, who were informally consulted, was that, "you can introduce 5-days week but do no increase the working hours." This would be one of the difficulties. And there is also a demand from the staff side which has been referred by the National Council of the Joint Consultative Machinery for arbitration that even in the Government industrial establishments which are at present working from anything like 44 to 48 hours a week the working hours should also be reduced to 36 or so hours as in offices. So, the more we go into the whole thing, we have a lot of more difficulties. And from the point of view of the staff side also, as I have stated earlier, it is difficult to introduce that.

SHRI NAND KIKSHORE BHATT : Sir. we are passing through a very unpre-cedented, difficult economic situation. The hon. Prime Minister has been very <iften exhorting the workers that we will have to increase the production. And we have also the problem of unemployment. Sir, by introduction of 5-day working, it should be possible to give more employment to the people and at the same time increase the production. I very well appreciate the point raised by the hon. Minister that they have by entering into agreements with the workers, will the hon. Minister consider the ways and means for introduction of 5-day working week at least in Government run industrial establishments? And we can give more employment to the people who are in ne-ed of employment and at the same time increase the production. A method can be evolved after entering into agreements with the workers wherever it is possible. I would like the hon. Minister to enlighten me on this point.

SHRIMATI INDIRA GANDHI: Sir, as you are aware the main reason for this suggestion was that there may be a saving < and that simultaneously we might take nrtvintage of the situation to have better efficiency. Both aspects so together. But. unfortunately, we have found that whenever such a step is taken, the tendency

is for the workload also to go down. That would be unfortunate. But if any agreement can be entered into with any section, we would be certainly willing to consider it

SHRI N. K. SHEJWALKAR : May I know from the hon. Minister whether he is aware of the reports regarding the ffar of increase in birth rate during the two holidays and wether this is going to affect the birth rate ? Are you going to consult the Health Ministry before taking any decision in the matter.

SHRI RAM NIWAS MIRDHA : Sir, such a fall-out from any scheme is possible.

SHRI BHUPESH GUPTA : What does the fall-out mean in this case?

AN HON. MEMBER : He is not aware.

SHRI JOACHIM ALVA : Sir, Government is aware that thousands of hours of work have been lost during the last few months in over 50 public sector enterprises on account of strikes. Government has got a very powerful Press Information Bureau at its command. May I know why don't they advertise through this media the number of man hours lost on account of strikes in order to focus public attention?

SHRI RAM NIWAS MIRDHA: Well. Sir, it is true and rather unfortunate that quite a good deal of hours are lost on account of strikes. But, same i? the position about lockouts also. So, both the problems have to be tackled.

MR. CHAIRMAN : Next question.

SHRI BHUPESH GUPTA : May I know, what was the footnote to that answer.

MR. CHAIRMAN : I have called next question.

## PLOT TO CREATE COMMUNAL TENSION IN JAMMU AND KASHMIR

\*180. SHRI M. K. MOHTA.t SHRI K. P. SINGH DEO: SHRI LOKANATH MISRA: SHRI SUNDAR MANI PATEL: SHRI CHANDRAMOULI JAG-

ARLAMUDI : SHRI DEBANANDA AMAT: Will the Minister of HOME

AFFAIRS be pleased to state :

(ai whether the Jammu and Kashmir Police recently unearthed a plot to create communal tension in various parts of the State through acts calculated to offend the religious sentiments of the people;

tThe question was actually asked on the floor of the House by Shri M. K. Mohta.

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(b) whether the Central Government have received a report in this regard from the State Government; and

(c) if so, what are the details thereof and the steps Government propose to take to curb such anti-national activities in tliat State7'

THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR DIKSHIT) : (a) to (c) The Government pf Jammu and Kashmir have been maintaining continuous vigilance to prevent anti-social elements from creating communal tension in the State. One case has been registered by Srinagar Police for atempt to disturb communal peace and harmony and five persons have been arrested in this connection.

SHRI M. K. MOHTA : Sir. I would like to know from the hon. Minister whether Government has any information on the point whether any foreign hand lies behind such plots and such disturbances and if so, whelher Government has taken any action against such foreign elements in this particular context ?

SHRI UMASHANKAR DIKSHIT: Sir, originally there was some suspicion of there being a plot or something of that kind. 1 accept that this may not be an act of some agent provocateur because during the period of three weeks in the first instance and again in February the same kind of provocative acts tried to evoke the sentiments of both the communities. But, there is no evidence of any such plot being there.

SHRI M. K. MOHTA : Sir. the Chief Minister of Jammu and Kashmir gave a statement that this was not the work of one man and thereby he implied that a deep-seated conspiracy or a very deep-seated plot was behind such disturbances. I would like to know what was the final outcome of the investigations carried out by the State or the Central Government.

SHRI UMASHANKAR DIKSHIT : Sir, five persons have been arrested and interrogation is going on. There was more than one person who did this because leaves of ihe holy books etc. were thrown up with a very deliberate intention of creating trouble. It is to the credit of the Jammu and Kashmir Government that they took very prompt preventive action and prevented any untoward incident happening. But, simply by saying that more than one person was involved in these incidents does not mean that we can imply or infer any wild conclusions.

SHRI BHUPESH GUPTA : Sir, may I know if the hon. Minister is aware that not only in Jammu & Kashmir but in some other States also there are some agencies which are working to create communal tension, as, for example, in Gujarat, Uttar

Pradesh and in many other places. Recently reports have come from Gujarat that in one area Muslims had been persecuted and threatened, Is the Government aware of such representations having been made to the authorities ? If so, what action has been taken ? I would like to know whether any instructions have been given to the State Government to firmly put down thi\* kind of communal propaganda and tension-mongering among the communities.

SHRI UMASHANKAR DIKSHIT : Sir, we have no particular information about the incident referred to by the hon. Member in Gujarat. So far as U.P. and other States are concerned, not only the Central Government but all the State Governments have been taking firmly definite steps to ensure preventive action and I am in a position to say that there is a certain amount of control and the number of incidents is on th\* decline. So far as Gujarat is concerned. Sir, we shall make inquiries and we will take definite, proper and firm action.

MR. CHAIRMAN : The Question does not relate to Gujarat.

SHRI BHUPESH GUPTA: The question of tension relates to Gujarat. Do not take such a conservative view of it.

MR. CHAIRMAN : All right. Yes, Mr. Mathur. Last question.

श्री जगदीश प्रसाद माथुर : क्या सरकार ने विभिन्न राज्यों को इस प्रकार के कोई निर्देश दिए हैं कि अमुक अमुक कारण को विभिन्न सम्प्रदायों के संदर दुर्भावनाएं फैलाने वाला मानना चाहिए, ग्रौर इस नाते जम्मू ग्रौर कश्मीर के उस कार्यं को, जिसमें बम्बई के इलस्ट्रेटिड वीकली के अन्दर जम्मू के पत्नकार ग्रीर एक संसद सदस्य ने जो लेख लिखा था उस लेख को भी जम्म ग्रौर कश्मीर की सरकार ने विभिन्न सम्प्रदायों के ग्रंदर तनाव पैदा करने वाला मान कर इलस्ट्रेटेड वीकली जैसे पत्न पर प्रतिबंध लगाया, उसके कारण से क्या पत-कारिता के ऊपर भी एक प्रकार का ग्राघात पहुंचा, ग्रीर जो एक स्वतन्त्र अभिव्यक्ति का ग्रपना ग्रधिकार है, उस पर भी ग्राघात पहुंचा, ग्रैर क्या यह सही है कि इस प्रकार के कारण को भी प्रान्तीय सरकारें अपनी मन मर्जी से साम्प्रदायिकता के कार्यों के बीच में रखती है-यह भी एक कारण मानती है, जो विभिन्न सम्प्रदायों में दुर्भावना पैदा करती है। इसलिए क्या सरकार ने कोई गाइड-लाइन

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राज्य सरकारों को देने की दृष्टि से कोई ऐक्शन इस बारे में लिया है या नहीं ?

श्री उमाझंकर दीक्षित : श्रीमन्, मैं माननीय सदस्य का विचार पूरा समझ नहीं पा रहा हूं। हमारा तो यह दृढ़ मत है कि चाहे प्रदेश की सरकार हो चाहे केन्द्र की सरकार हो, कोई राजनैतिक या सामान्य दल या ग्रुप, जो भी ऐसी वात परोक्ष या प्रत्यक्ष रीति से करेंगे जिससे जातीयता का, सांप्र-दायिकता का, फिरकापरस्ती का बढ़ावा होता हो, तो उनको हम रोकने के, दबाने के, पक्ष में हैं ग्रीर मजबूती से इसे करना चाहते हैं। इसमें कोई ऐसी बात श्रीमन्, उन्होंने नहीं कही जिसके कारण हमको ग्रापत्ति करने की ग्रावश्यकता हो।

श्री जग्बीश असार नाथुर : ग्रध्यक्ष महोदय, मेरा सवाल यह था कि सरकार ग्रपनी मन-मर्जी से इस प्रकार के कदम उठाती है. जो हमको ग्रभिव्यक्ति की स्वतन्त्रता है उस पर आघात करने वाला है। उसको भी उन्होंने सांप्रदायिकता का नाम देकर एक ग्रखबार वाले को तो गिरफ्तार कर लिया लेकिन एक संसद सदस्य को उन्होंने गिरफ्तार नहीं किया। तो इस प्रकार की संज्ञा देकर कि यह विभिन्न जातियों के ग्रंदर दुर्भावना फैलाने वाला लेख है उन्होंने जो कदम उठाया है इसके बारे में क्या में आपसे जान सकता हं कि क्या कोई गाइड-लाइन आपने बनाई है या बनाएंगे कि प्रान्तीय सरकारों को इस प्रकार की स्थिति पर इस प्रकार का ऐक्शन लेना चाहिए।

श्री उमाशंकर दीक्षित : श्रीमन्, जो संविधान में अभिव्यक्ति की, भाषण की, लिखने-पढ़ने की स्वतन्त्रता है वह कोई अनरेस्ट्रिस्ट्रेस्टेड या वाइल्ड नहीं है । उसके अन्तर्गत नियम हैं, उन नियमों के अन्तर्गत ही मनुष्य अपनी स्वतन्त्र अभिब्यक्ति कर सकता है । इसमें तो श्रीमन्, माननीय सदस्य को आपत्ति यह है कि एक को पकड़ा, दूसरे को क्यों नहीं पकड़ा ? यह बात कुछ विचार करने की है, इसमें मैं पता लगा सकता हूं । कोई कानूनी कारण रहा होगा । मैं इसमें ग्रंतर करने के पक्ष में नहीं हूं कि अभिव्यति बिना किसी संयम या नियम के हो श्रौर जैसे भी जोड़े चाहे किसी प्रकार की अभिव्यक्ति कर सकता है । ऐसा संविधान का मतलब नहीं है ।

श्री जगदीश प्रसाद माथुर : मैंने पूछा था कोई गाइड लाइन्स आपकी हैं या नहीं ? (No reply.)

श्री तीरथ राम अमला : मैं होम मिनिस्टर साहब से जानना चाहूंगा, यह जो लोग पकड़े गए हैं, ग्रौर जो ग्रभी तक इंक्वायरी हुई है, क्या इसमें कुछ पता लगता है कि उन लोगों का किसी पोलिटिकल पार्टी से संबंध है, ग्रौर ग्रगर है तो किस पार्टी से ?

श्री उमाशंकर दीक्षित : श्रीमन्, यह कहना संभव नहीं है । संभव यह अधिक है कि कोई एजेन्ट प्रोवोकेटर हों जो जान-बूझ कर भड़काना चाहते हों । ग्रभी यह जो ग्राखिरी दुर्भाग्यपूर्ण घटना हुई है, कृत्य हुग्रा है, वह इसी फरवरी के मध्य में हुग्रा । तब से यब तक श्रीमन्, इतना समय नहीं गुजरा कि हम कह सकें कि जांच में क्या निकला । जांच होने के बाद हम यह कह सकेंगे श्रीमन्, कि इसमें क्या वस्तुस्थिति है ।

\*181. [The questioners (Sarvashri Sundar Mani Patel, Lokanath Misra, K. P. Singh Deo and Debananda Amat) were absent. For answer vide col. 22 infra]

## RATE OF GROWTH DURING FIFTH FIVE YEAR PLAN

•'182. SHRI GURMUKH SINGH MUSAFIR:t SHRI A. G. KULKARNI : SHRI KRISHAN KANT : SHRI J. S. TILAK : SHRI V. B. RAIU : SHRI KALI MUKHERJEE : DR. Z. A. AHMAD : SHRI CHANDRA SHEKHAR :

Will the Minister of PLANNING be pleased to state :

t The question was actually asked on the floor of the House by Shri Gurmukh Singh Musafir.